

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2859
ANSWERED ON:02.08.2002
SCHEMES FOR THE DEVELOPMENT OF SC/ST
BRAJ MOHAN RAM

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of proposals regarding development schemes for Scheduled Castes/Scheduled Tribes sent by the State Government of Bihar and Jharkhand; and

(b) the details of action taken/proposed to be taken by the Government on the said proposals?

Answer

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI S. B. MOOKHERJEE)

(a) & (b) : The information regarding development schemes for Scheduled Castes in the State of Bihar and Jharkhand is given at Annexure-I

The information with regard to development schemes for Scheduled Tribes in the State of Bihar and Jharkhand is given at Annexure-II

Annexure-I as referred in reply of part (a) & (b) of the Lok Sabha Unstarred Question No.2859 for 02.08.2002 asked by Shri Braj Mohan Ram, MP regarding Schemes for the development of Scheduled Castes/Scheduled Tribes in Bihar and Jharkhand

S. No. Details about proposals regarding development Schemes for Scheduled Castes Action taken/proposed to be taken

1. Under the scheme of Pre-Matric Scholarship for the children of those engaged in unclean occupation, a proposal for Central Assistance for the financial year 2002-2003 has been received from the State Govt. of Jharkhand. The State Government of Jharkhand has been asked to confirm the expenditure during 2001-2002 so that committed liability for 2002-03 could be fixed.

2. Under the Centrally Sponsored Scheme for Implementation of the Protection of the Civil Rights Act, 1955 and the Scheduled Castes and the Scheduled Tribes (Protection of Atrocities) Act, 1989, a proposal for release of Central Assistance for the financial year 2002-2003 from State Governments of Jharkhand and Bihar have been received. The clarification regarding committed liability from the State Government of Jharkhand is awaited. Proposal from State Government of Bihar was received on 29.07.2002 and is under scrutiny.

3. i) Under the Scheme of Hostels for Scheduled Castes boys and girls, 2 proposals (1 each for the years 1999-2000 and 2000-2001) have been received from the State of Bihar.
ii) From Jharkhand State, 1 proposal in the year 2001-2002 has been received under this Scheme. i) Funds could not be released

to the Government of Bihar for want of certain documents like utilisation certificates, physical progress of the grants sanctioned previously.

ii) An amount of Rs.4.92crores has been released during the year 2001-2002.

4. i) Under the Scheme of Coaching and Allied Assistance for students belonging to weaker sections, 3 proposals (1 each for the years 1999-2000, 2000-2001 & 2001-2002) have been received from the State of Bihar.

ii) From Jharkhand State, 1 proposal in the year 2001-2002 has been received under this Scheme. i) Funds could not be released to the Government of Bihar for want of certain documents like utilisation certificates, physical progress of the grants sanctioned previously. ii) An amount of Rs.0.046crores has been released during the year 2001-2002.

5. i) Under the Scheme of Book Banks for Scheduled Castes students, 2 proposals (1 each for the years 1999-2000 and 2000-2001) have been received from the State of Bihar.

ii) From Jharkhand State, 1 proposal in the year 2001-2002 has been received under this Scheme. i) Funds could not be released to the Government of Bihar for want of certain documents like utilisation certificates, physical progress of the grants sanctioned previously. ii) The proposal could not be approved, as the State Government has not submitted the proposal in the prescribed proforma with the requisite documents.

6. i) Under the Scheme of Upgradation of Merit of SC/ST students, 2 proposals (1 each for the years 1999-2000 and 2000-2001) have been received from the State of Bihar.

ii) From Jharkhand State, 1 proposal in the year 2000-2001 has been received under this Scheme. i) Funds could not be released to the Government of Bihar for want of certain documents like utilisation certificates, physical progress of the grants sanctioned previously. ii) An amount of Rs.0.05crores has been released during the year 2000-2001.

7. i) A total of 124 proposals have been received by NSFDC from Bihar for development of SC/ST.

ii) After bifurcation of the State, the Government of Jharkhand had nominated Jharkhand Scheduled Tribes Cooperative Development Corporation as State Channelising Agency (SCA) for the development of Scheduled Castes in the State of Jharkhand.

NSFDC has received 3 proposals from SCA. i) 112 proposals have been sanctioned by NSFDC involving Rs.43.32 crores, 11 proposals have been dropped due to non submission of details by the SCA and remaining one proposal is pending with NSFDC for want of clarification to be provided by the State Scheduled Castes Co-operative Development Corporation Ltd. ii) NSFDC has sanctioned 2 proposals involving NSFDC term

loan assistance of Rs.2.97
crores. 1 proposal is pending
due to non-submission of
details by the SCA.

8. i) National Safai Karamcharis Finance and Development Corporation (NSFKDC) has received 12 income generating proposals under various activities from Bihar State Scheduled Castes Co-operative Development Corporation Ltd. (BSCCDC), Patna During the financial year 1998-99 (5 schemes) and 2001-2002 (7 schemes) with the total project cost of Rs.8.61 crores of which NSFKDC share was Rs.6.95 crores.
- ii) NSFKDC has received 9 income generating project proposals under various activities from Jharkhand State Tribal Cooperative Development Corporation Ltd. (JSTCDC), Ranchi with the project cost of Rs.2.90 crores of which NSFKDC share was amounting to Rs.2.46 crores during the financial year 2001-2002. i) All the project proposals were sanctioned by NSFKDC and requested the SCA to seek the financial assistance under the sanctioned schemes. In response to above sanction, Bihar State Scheduled Castes Co-operative Development Corporation Ltd. has only availed Rs.0.67 crores so far during the financial year 1999-2000. NSF KDC has also sanctioned a loan component of Rs.1.75 crores to Bihar State Scheduled Castes Co-operative Development Corporation Ltd. for setting up of 100 units of Sanitary Mart during the financial year 2000-01 but the loan component has not been availed by the SCA. ii) All the project proposals were sanctioned by NSFKDC and the loan under the schemes were released to Jharkhand State Tribal Cooperative Development Corporation Ltd.

Annexure-II as referred in reply of part (a) & (b) of the Lok Sabha Unstarred Question No.2859 for 02.08.2002 asked by Shri Braj Mohan Ram, MP regarding Schemes for the development of Scheduled Castes/Scheduled Tribes in Bihar and Jharkhand

Government of Bihar:.

| S.No | Name of the scheme | No. of proposals received/ sanctioned | Amount released Rs. | Status |
|------|--------------------|---------------------------------------|---------------------|--------|
|------|--------------------|---------------------------------------|---------------------|--------|

| | | | | |
|---|------------------------------------|-------|-----------------------------|--|
| 1 | Article 275(1) of the Constitution | 11/11 | 2,09,35,000 Rs.209.35 lakhs | was released as per the entitlement of the State for 2001-02 against the sanctioned amount of Rs.408.743 lakhs. Balance is to be released during 2002-03 |
|---|------------------------------------|-------|-----------------------------|--|

Government of Jharkhand:.

1 Article 275(1) of
the Constitution 04/04 22,08,15,000 There is no proposal pending
in this Ministry in this scheme

2 Research & Training
(Development of PTGs) 02/00 Nil +

+

(i) The Government of Jharkhand has unspent balance of Rs.2 crores released during the year 1998-99 and 2000-01.

(ii) The Government of Jharkhand has been requested on 2.7.2001 and 1.8.2001 to furnish the following informations.

(a) A Certificate indicating that proposed activities are not covered under any existing scheme.

(b) Information about implementation of the project sanctioned during 2000-2001 (Rs.100.00 lakhs was released). While sanctioning the project the Government of Jharkhand was requested to furnish a progress report on the utilization of funds and physical achievements made. The same is yet to be received.

(iii) The utilization certificate of the previous years releases and progress report on physical achievements are still awaited. The Finance Division of this Ministry has instructed that only after getting UCs in the prescribed proforma the file may be referred to the IFD.